

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

Company Appeal (AT) (Ins) No.765 & 766 of 2023 &
I.A. No. 2581 of 2023

IN THE MATTER OF:

Gagandeep Singh & Ors.

...Appellants

Vs.

Jaypee Infratech Singh & Ors.

...Respondents

Present:

For Appellant: Mr. Dev Pratap Shahi, Mr. Akshay Sharma,
Advocates

For Respondent: Mr. Sumant Batra, Ms. Ruchi Goyal, Ms. Aishwarya,
Advocates for R-1
Mr. Sagar Bansal, Advocates for SRA/R1 and R2

ORDER

03.07.2023: IA No. 2580 and IA No. 2581 – These two applications have been filed for condonation of delay of 325 and 39 days in filing the Comp. App.(AT)765 and 766 of 2023. Comp. App.(AT)765 and 766 of 2023 has been filed by the Appellant against the order dated 25.05.2022 and 07.03.2023. Respective delay is 325 and 39 days.

2. Learned Counsel for the Appellant submits that copy of the Resolution Plan was never provided to the Applicant.

3. We have looked into the grounds given in the application praying for condonation of delay. Our jurisdiction is limited u/s 61 sub-section (2) proviso is 15 days. The delay is beyond 15 days. We are unable to condone the delay.

4. The delay condonation application is dismissed. Consequently, the memo of appeal is rejected.

[Justice Ashok Bhushan]
Chairperson

[Mr. Barun Mitra]
Member (Technical)

ss/nn